

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 08

CONT.A. (IBC)/11/2024 (NEW CONT.A.) IN C.P. (IB)/4697(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **M/S ASSOCIATED ROAD CARRIERS LTD., VS
INDSUR GLOBAL LIMITED**

Section 9 of the IBC & Rule 11 of NCLT, 2016

ORDER

Adv. Surekha Yadav a.w Adv. Avinash Khanokkar for the Applicant is present.

This application seeks initiation of Contempt of Proceeding against the Respondent for not making the payment of money to the Corporate Debtor in accordance with the order dated 21.11.2023.

The Respondent is directed to file Reply within two weeks as to why contempt proceedings be not initiated against them.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh